(b) Steps are already reported to have been taken by the Municipal Corporation of Delhi to have the nuisance removed. Such action is taken at regular intervals with the help of police, Cattle catching and Enforcement Department.

# Demolition of unauthorised construction in Delhi

685. SHRI DHULESHWAR MEENA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that some unauthorised residential/Commercial buildings/houses have been demolished of sealed by Government in Delhi, if so, the number of such buildings in the J.J. Colony, Moti Bagh and the details thereof, indicating particulars of the owners of the buildings, area wise; and
- (b) whether it is also a fact that some owners of new buildings have again reconstructed these unauthorised buildings causing nuisance to the residents or some of these buildings have subsequently been unsealed by the concerned

officers, if so, the details thereof and what remedial action Government have taken to ensure that these buildings are not constructed or unsealed again ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir. As reported by Municipal Corporation of Delhi, in JJ. Colony, Moti Bagh-II, eight properties were sealed since i.e. 1-1-1991 Details are given in the statement. (See below).

(b) According to M.C.D., none of the buildings were unsealed by them or were ordered to be unsealed by the Competent authority. However, own-ners/builders of there of the buildings sealed by the M.C.D. are reported to have unauthorisedly tampered with the seal and started construction on their properties. On being noticed, FIR were lodged against the concerned persons with the local police and the properties were sealed again.

#### Statement

#### Details of Sealing

SI. No.	Property No.	Name of owner/ builder	Extent of unauthorised construction	Remarks
i	242, Satya Niketan	Owner/Builder (Names of owner/ builder could not be ascertained)	Unauthorised construction of rooms, toilet & staircase etc. at F.F., 2nd floor & 3rd floor.	
2	236, Satya Niketan	Shri Hari Chand	Unauthorised construction of digging for basements.	
3	235, Satya Niketan	Shri Mohan Lal	Unauthorised construction of Pillars for rooms at G.F.	
4	151, Satya Niketan	Owner/Builder (name of Owner/ builder could not ascertained).	Unauthorised construction of hall room at 3rd floor (upto 2nd floor old and occupied).	
5	148, Satya Niketan	Smt. Sheela Wanti	Unauthorised construction of basement hall, room, kitchen, Bathroom, W.C., Staircase etc. at G.F., F.F. & 2nd floor.	
6	223, Satya Niketan	Sh. Radhey Shyam	Unauthorised construction of basement hall & staire care and room at G.F.	Also party damaged
7	282, Satya Niketan	Shri Baru	Unauthorised construction of the excavation of work of digging for basement.	Also party damaged.

1	2	3	4	
8	101, Satya Niketan	`	Unauthorised construction of Als work of digging for base-damage u/a constn. laid roof on walls & pillars at GF & raise pillars at F.F.	
В.	Details of properties tampered by the	the seal of which was Owner/Builder.		
1	223, Satya Niketan	Sh. Radhey Shyam		Reseacl
2	282, Satya Niketan	Sh. Baru		Reseal
3	101, Satya Niketan	Owner/Builder (Name of owner/ builder	not	Reseal

[ RAJYA SABHA ]

### राष्ट्रीय राजधानी क्षेत्र का विकास

could be ascertained).

Written Answers

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686. श्री राम नरेश यादव : क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने दिल्ली में स्राबादी के दबाव को कम करने के उद्देश्य के स्राठवीं योजना के दौरान राष्ट्रीय राजधानी क्षेत्र के विकास के लिए कोई योजना तैयार की है;
- (ख) यदि हां, तो उसका ब्यौरा क्या है; ग्रौर

(ग) इस पर कितनी धनराणि खर्च होने की सम्भावना है?

to Questions

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शहरी विकास मंद्रालय में राज्य मंद्री (श्री एम॰ श्रवणाचलम) : हां। राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड ने राष्ट्रीय राजधानी क्षेत्र के विकास के लिए श्राठकी पंचवर्षीय योजना श्रवधि हेतु एक निवेश योजना तैयार की है।

- (ख) ब्यौरे दर्शाने वाला एक विवरण संलग्न है। (बीचे देखिए)
- (ग) धनराशि को खर्च करना निधियों के नियतन पर निर्भर करता है।

विवरण

## बाइवों मोजना ने राष्ट्रीय राजधानी क्षे**त्र** की विस्तोय स्नावश्यकतार्ये

राज्य क्षेत्र	(करोड़ रुपये)	
1	2	
राज्य श्रेतः		
<ol> <li>निम्नांकित के लिए भूमि अधिग्रहण और विकास</li> </ol>		
(क) रिहायशी उपयोग (ख) ग्रायिक क्रियाकलाप	648.00	
2. उप-क्षेत्रीय केन्द्रों का विकास	66.00	
3. काउन्टर मैंग्नेट क्षेत्रों का विकास	100.00	
4. ब्याज दर के भ्रंतरों को कम करना	10.00	